GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF ADMINISTRATIVE REFORMS & PUBLIC GRIEVANCES)

RAJYA SABHA UNSTARRED QUESTION NO. 605

(ANSWERED ON 24.07.2025)

THIRD ADMINISTRATIVE REFORM COMMISSION

605. SHRI RYAGA KRISHNAJAH:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of the implementation of the recommendations by Second Administrative Reforms Commission;
- (b) the impact and progress of its implementation;
- (c) whether the Ministry has a Proposal to constitute Third Administrative Reform Commission in the context of rising demand for real time public services; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (d): The decisions taken on the recommendations of the Second Administrative Reforms Commission were conveyed to concerned Ministries / Departments in the Government of India and all State Governments / Union Territory Administrations for taking necessary action for implementation of the accepted recommendations. The implementation of the recommendations is a continuous ongoing process.
